

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 435 of 2013
In DFR No.2674 of 2013

Dated : 9th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Madhya Gujarat Vij Co. Ltd. ... Appellant(s)

Versus

Ankur Scientific Energy Technologies Pvt. Ltd. & Ors.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. C.K. Rai for R.1

ORDER

I.A. No. 435 of 2013
(Condonation of Delay)

This is an Application to condone the delay of 102 days in filing the Appeal as against the main Order dated 26.06.2013.

It is represented by the learned counsel for the Applicant/Appellant that they filed a Review Petition on 12.07.2013, and the dismissal Order of the same was communicated to the Applicant on 23.10.2013. Thereafter, the Appeal has been filed before this Tribunal on 27.11.2013. Though this Application is opposed by the learned counsel for the Respondent, we feel that it would be proper

to condone the delay, especially when the review petition was pending from 12.07.2013 and 17.10.2013. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **16.01.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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